

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
KOMAL KAKADE CONSTRUCTION PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1	Name of the Corporate Debtor	<b>Komal Kakade Construction Private Limited</b>
2	Date of incorporation of Corporate Debtor	<b>01.08.2007</b>
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies Pune
4	Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor	<b>U45402PN2007PTC130515</b>
5	Address of the registered office and principal office (if any) of corporate debtor	Kakade Capital, 1205, Shirole Road, Near P. Jog Class, Opp. Sambhaji Park, JM Road, Shivaji Nagar, Pune, MH. 411005 IN.
6	Insolvency commencement date in respect of corporate debtor	10.08.2022 (Date of Order) 11.08.2022 (Order uploaded on the website of Hon'ble NCLT)
7	Estimated date of closure of insolvency resolution process	06.02.2023
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name : Vinit Gangwal</b> <b>Reg. No. : IBB/IPA-002/IP-N00091/2017-18/10235</b>
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address : Office No. 503, 5<sup>th</sup> Floor, Varun Capital, CTS No. 364-365/13, Off JM Road, Bharat Petroleum Lane, Next to Citiotel, Shivaji Nagar, Pune-411 005. Email ID : ip.vinitgangwal@sudharman.in</b>
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Sankalp Resolution Professionals LLP</b> 401, 4 <sup>th</sup> Floor, The Central Building, Shell Colony Road, Chembur (East), Mumbai-400 071. <b>Email Id : ip.komalkakade@sankalp-ipe.com</b>
11	Last date for submission of claims	<b>24.08.2022</b>
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available on the basis of the available information.
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable on the basis of available information.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>A) Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (For relevant forms)</b> <b>B) NA</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Komal Kakade Construction Pvt. Ltd on 10.08.2022. The creditors of Komal Kakade Construction Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 24.08.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

sd/-

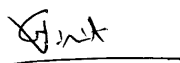
**VINIT GANGWAL**

**INTERIM RESOLUTION PROFESSIONAL**

**IBBI/IPA-002/IP-N00091/2017-18/10235**

Date : 13.08.2022

Place: Pune



**Vinit Gangwal**

**Insolvency Professional**

Reg.No. IBB/IPA-002/IP-N00091/2017-18/10235